

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

35. IA 3538/2022  
In  
C.P. (IB)/960(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Central Bank Of India  
Vs  
Rajesh M. Kapadia

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. None present on behalf of either sides.
2. The Applicant through this Application submits that vide order dated 20.12.2021, Mr. Sanjay Kumar Agrawal, Resolution Professional, was appointed for conducting the enquiries of the affairs of Personal Guarantor.
3. However, Shri Sanjay Kumar Agrawal, vide email dated 15.01.2022 intimated the Financial Creditor with his inability to act as an IRP due to non-renewal of his authorization for Assignment (AFA).
4. Therefore, the Applicant requested this Bench to appoint Mr. Ashok Kumar Golechha in place of Mr. Sanjay Kumar Agrawal. The Applicant also filed form Form-A along with this Application of Mr. Ashok Kumar Golechha having Registration No. IBBI/IPA-002/IP-N000932/2019-2020/12973.
5. Heard the Ld. Counsel for the Applicant and perused the records.
6. In view of the aforementioned facts made by the Applicant, this Bench considered the request of the Applicant, therefore, appoint Mr. Mr.

Ashok Kumar Golechha having Registration No. IBBI/IPA-002/IP-N000932/2019-2020/12973 to act as Resolution Professional in the matter.

7. In view of above, the I.A. 3538/2022 is **allowed and disposed of**.
8. List main petition on **27.04.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**